

M8 TP/D. No- 7/1

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II, SECTION 3, SUB-SECTION (ii)  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
Department Of Revenue  
(CENTRAL BOARD OF DIRECT TAXES)  
NOTIFICATION  
New Delhi, dated the 6<sup>th</sup> December, 2013.  
(INCOME TAX)

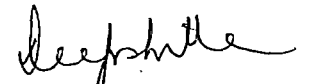
S.O. ( E ).---In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following further amendments to the Notification of the Government of India, Ministry of Finance (Department of Revenue), (Central Board of Direct Taxes), number SO 1446(E)][F.NO. 187/09/2007-IT (A-I)], dated the 22<sup>nd</sup> August, 2007, with effect from the date of publication of this notification in the Official Gazette, namely :—

In the Schedule to the said notification,—

- (a) the serial numbers 65 and 68 shall respectively be omitted;
- (b) the serial numbers 66,67,69 and 70 shall be renumbered as 65,66, 67 and 68 respectively;
- (c) against serial numbers 67 and 68 as so renumbered, in the entries under column (4), after the words "States of Gujarat", the words "Chhattisgarh" shall respectively be inserted.

Ms. Rekha  
12/12/13  
Notification No. 93 /2013.

F. No. 187/14/2013 (ITA.I)



DEEPSHIKHA SHARMA  
Deputy Secretary to the Government of India

Note :- The Principal notification No. S.O. 994(E) dated the 9<sup>th</sup> September, 2004 was published in Part II, Section 3, Sub-section (ii) of the Gazette of India(Extraordinary) dated the 9<sup>th</sup> September, 2004 and subsequently amended vide S.O. 1247(E) dated the 5<sup>th</sup> November, 2004, amended vide S.O. 1258(E) dated the 7<sup>th</sup> September, 2005, amended vide S.O. 1769(E), dated the 15<sup>th</sup> December, 2005, amended vide S.O. 1531(E) dated 14<sup>th</sup> September, 2006 and amended vide S.O. 1446(E), dated the 22<sup>nd</sup> August, 2007.

To  
The Manager  
Government of India Press  
Ring Road, Mayapuri Industrial Area (Near Rajouri Garden), New Delhi.

[भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) में प्रकाशनार्थ]

भारत सरकार  
वित्त मंत्रालय  
राजस्व विभाग  
(केन्द्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना  
(आयकर)

नई दिल्ली, दिनांक 6 दिसम्बर, 2013

का.आ. (अ)- आयकर अधिनियम, 1961 (1961 का 43) की धारा 120 की उपधारा (1) और (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्वारा भारत सरकार, वित्त मंत्रालय (राजस्व विभाग), (केन्द्रीय प्रत्यक्ष कर बोर्ड) की दिनांक 22 अगस्त, 2007 की अधिसूचना संख्या का.आ. 1446 (अ) (फा.सं. 187/09/2007-आयकर (क-1) में आगे निम्नलिखित संशोधन करता है, अर्थात:-

उपर्युक्त अधिसूचना में उससे संलग्न अनुसूची में क्रमशः:-

- (क) क्रम संख्या 65 तथा 68 का लोप कर दिया जाएगा;
- (ख) क्रम संख्या 66, 67, 69 तथा 70 को क्रमशः क्रम संख्या 65, 66, 67 और 68 के रूप में संशोधित किया जाएगा;
- (ग) इस प्रकार संशोधित क्रम संख्या 67 तथा 68 के सामने कॉलम (4) के तहत क्रमशः 'गुजरात राज्य' शब्दों के बाद 'छत्तीसगढ़' शब्द अंतः स्थापित किए जाएंगे।

(अधिसूचना सं. 93 /2013 फा.सं. 187/14/2013-आयकर नि.1)

दीपशिखा

(दीपशिखा शर्मा)

उप सचिव, भारत सरकार

टिप्पणी:- मुख्य अधिसूचना संख्या का.आ. 994 (अ), दिनांक 9 सितम्बर, 2004 भारत के राजपत्र (अ) के भाग -II, खंड-3, उपखंड (ii) में दिनांक 9 सितम्बर, 2004 को प्रकाशित की गई थी तथा बाद में इसे दिनांक 5 नवम्बर, 2004 की का.आ. 1247(अ), दिनांक 7 सितम्बर, 2005 का.आ. 1258 (अ), दिनांक 15 दिसम्बर, 2005 का का.आ. 1769(अ), दिनांक 14 सितम्बर, 2006 की का.आ. 1531 (अ) तथा दिनांक 22 अगस्त, 2007 की का.आ. 1446 (अ) के द्वारा संशोधित किया गया था।

सेवा में,

प्रबंधक,

भारत सरकार मुद्रणालय,

रिंग रोड, मायापुरी आधुनिक क्षेत्र, नई दिल्ली